

Letter No. 36A dated 12.12.2014

From

**Karan Garg,
O.S.D., Punjab and Haryana High Court
-cum-Member Secretary,
Committee on Process Re-engineering**

To

**All the learned District & Sessions Judges,
in Punjab, Haryana and U.T. Chandigarh.**

In ref: Letter No. CPR 33 dated 04.09.2014

**Subject: Committee on Process Re-engineering and Change
Management – Suggesting changes in Volume-II of
High Court Rules and Orders.**

Sir,

Hon'ble Mr. Justice L.N. Mittal (Retd.), Chairperson of the 'Committee on Process Re-engineering and Change Management as well as for revision of High Court Rules and Orders' (in short, Committee on Process Re-engineering) with approval of Hon'ble Chairperson, Hon'ble Executive and e-Governance Committee, Punjab & Haryana High Court, has desired me to write this letter to your goodself.

In pursuance of letter under reference, suggestions were received from the Judicial Officers and Bar Members through your goodself w.r.t. Proposed Volumes-I, III and IV.

Hon'ble Committee on Process Re-engineering has now prepared draft of Proposed Volume-II of High Court Rules and Orders which is available on webpage of Hon'ble Committee alongwith Comparative Chart and Allocation Chart of Chapters to Sessions Divisions. It is desired by the Hon'ble Committee to have views and suggestions of the Judicial Officers and Bar Members on draft of Proposed Volume-II as per instructions contained in letter under reference. The views and suggestions be contributed within a period of three weeks through email at osdhighcourt@gmail.com.

Thanking you,

Yours Sincerely,

**Sd/-
(Karan Garg)
Member Secretary**